

**IN THE INCOME TAX APPELLATE TRIBUNAL
(DELHI BENCH 'C' : NEW DELHI)**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER
and
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**ITA No.5334/Del./2018
(ASSESSMENT YEAR : 2015-16)**

Investors Clinic Infratech Private Ltd., vs. ACIT, Spl. Range 4,
Shop No.7, RBI Colony Market, New Delhi.
Hauz Khaz,
New Delhi – 110 016.

(PAN : AACCI2147R)

(APPELLANT)

(RESPONDENT)

ASSESSEE BY : None

REVENUE BY : Shri Umesh Takyar, Sr.DR

Date of Hearing : 21.01.2022

Date of Order : 21.01.2022

ORDER

PER AMIT SHUKLA, JM :

Aforesaid appeal has been filed by the assessee against the impugned order dated 29.05.2018 passed by the ld. CIT(A)-35, New Delhi for the quantum of assessment passed under section 143(3) of the Income-tax Act, 1961 (for short 'the Act') for the assessment year 2015-16.

2. Ld. Counsel for the assessee filed an application dated 04.01.2022 seeking withdrawal of the appeal on the ground that the assessee has opted to settle the dispute relating to

the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020” and has filed Forms 1 & 2 with the Tax Department, which was accepted and processed vide Form 3 issued by the Tax Department. He has also filed Form 4.

3. Keeping in view the aforesaid facts, present appeal is hereby dismissed with liberty to get it restored by the assessee in case dispute is not settled as per scheme. The Revenue has no objection with regard to the aforesaid caveat. Consequently, the present appeal is dismissed.

Order pronounced in open court on this 21st day of January, 2022 after the conclusion of the hearing.

**Sd/-
(R.K. PANDA)
ACCOUNTANT MEMBER**

**sd/-
(AMIT SHUKLA)
JUDICIAL MEMBER**

**Dated the 21ST day of January, 2022
TS**

Copy forwarded to:

- 1.Appellant
- 2.Respondent
- 3.CIT
- 4.CIT(A)-35, New Delhi.
- 5.CIT(ITAT), New Delhi.

AR, ITAT
NEW DELHI.